Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 06.12.2012

The meeting No.35/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 06.12.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting Nos.32/AM-13, dated 15.11.2012 and Meeting No.33/AM-13, dated 22.11.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 15.11.2012 and 22.11.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.35/AM-13 dated 06.12.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 35/84-ALC3/2012 MEETING DATE : 06.12.2012

Case No.:8/25/84-ALC3/2012	Party	Name:	SRG	APPARELS	Meet	No/Date:35/84-	Status:
	PRIVA	TE LIMI	TED		ALC3/2012		Rejected
					06.12.2012		

1	HQ File :01/84/050/00238/AM13/	RLA File :32/24/040/00028/AM13/	Lic.No/Date:3210056336 16.08.2012	Reject
ll.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information received from the applicant firm is incomplete. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

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		Case No.:5/29/84-ALC3/2012		Party Name: GINZ	ZA INDUST	RIES M	eet No/Date:35/84	- Status:
				LTD.		Al	LC3/2012	Rejected
						06	5.12.2012	
		HQ File :01/84/050/00251/AM	13/	RLA File :03/94/04	-0/00403/AN	/113/ Lie	c.No/Date:031070660	0 Reject
	<u> </u>					28	3.08.2012	
		Decision: The Committee constant has not submitted requisite info Committee was unable to finalise RLA may take suitable co	rmation/details call the norms and co	lled for vide DGFT onstrained to reject t	's letter date			* *
		Case No.:22/31/84-	Party Name: S	. L. BANTHIA	TEXTILES	Meet	No/Date:35/84-	Status:
		ALC3/2012	INDUSTRIES P	VT. LTD.,	-	ALC3/20	012	Deferred
						06.12.20)12	
	;	HQ File	RLA File :52/24/9	040/00019/AM13/		Lic.No/I	Date:5210038907	Defer Date:
		:01/84/050/00283/AM13/			,	28.08.20)12	20.12.2012
		Decision: The Committee cons	sidered the case a	s per agenda alongv	vith other rele	evant pap	pers and observed that	case is under

examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 20.12.2012.

CHIRIPAL Meet No/Date:35/84-ALC3/2012 Status: Case No.:6/35/84-ALC3/2012 Party Name:

		INDUSTRIES LTD.	06.12.2012	Deferred
H	Q File :01/84/050/00300/AM13/	RLA File :08/24/040/00181/AM13/		Defer Date: 27.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the content of nylon fibre (flocks fabric in the export product) in support of their proposal. In view of above, it is not possible for the Committee to calculate the wastage from nylon tow to flock fabric. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 27.12.2012.

	Party Name: S.KHODAY SILK TWISTING FACTORY,		Status: Approved
HQ File: 01/84/050/00306/AM13/	RLA File :07/24/040/00242/AM13/	Lic.No/Date:0710090616 06.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Natural Silk made-ups/	2666.670	100% Natural Silk	2720.000 Kgs.
	sarees (Printed/ embroidered)	Kgs.	fabrics, GSM-33-100,	(Including 2%
	made of relevant silk fabric,		width-44"	wastage)
	GSM-33-100			

The GSM should match in both import and export.

The R.A. has to ensure the specific quantity of input for each GSM, since wide variation of GSM from 33-100 cannot be permitted.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

			Status: Rejected
6	HQ File :01/84/050/00249/AM13/	Lic.No/Date:0610028917 12.09.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 31.10.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:7/29/84-ALC3/2012	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferred
 7	HQ File :01/84/050/00253/AM13/		Defer Date: 20.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of requisite information/details. The Committee agreed with the request of applicant firm and defer the case for re-listing on 20.12.2012.

	Case No.:9/29/84-ALC3/2012		Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferred
$\ _8$	HQ File :01/84/050/00255/AM13/			Defer Date: 03.01.2013
		1.1		1 1 . 1

|| **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the

information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

	Party Name: PVT. LTD.	SHAHI		Meet ALC3/2012 06.12.2012	No/Date:35/84-	Status: Approved
HQ File :01/84/050/00305/AM13/	RLA File :07/24	4/040/002		Lic.No/Date:07 12.09.2012	710090694	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of measurement chart and CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's/Ladies Shorts made of	2050 Nos.	Ballyfin Canvas 53%	4510 Sq. meter
	Ballyfin Canvas 53% Linen (Flax)		Linen (Flax) 47% Cotton	
	47% Cotton dyed fabric, GSM-205		bleached fabric, GSM-	
	(tolerance plus or minus 10%), Style		205 (tolerance plus or	
	No.NASTON.		minus 10%)	
2.	Men's/Ladies Shorts made of	490 Nos.	Ballyfin Canvas 53%	1078 Sq. meter
	Ballyfin Canvas 53% Linen (Flax)		Linen (Flax) 47% Cotton	
	47% Cotton bleached fabric, GSM-		bleached fabric, GSM-	
	205 (tolerance plus or minus 10%),		205 (tolerance plus or	
	Style No.NASTON.		minus 10%)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/24/84-ALC3/2012	1		Status: Approved
HQ File :01/84/050/00230/AM13/		Lic.No/Date:0310709112 14.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/94/2011-12/Hos., dated 05.12.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Dipped Nylon Monofilament	50,000	Nylon monofilament yarn of	51,266 Kgs.
	fabrics made out of N6/N66	Kgs.	N6/N66 of 210D – 1260D	
	Monofilament yarn of 210D -		D. Vinyl Pyridine Latex (41%	1850 Kgs.
	1260D		Dry)	-
			Resorcinol	200 Kgs.
			Formaldehyde (37% dry)	115 Kgs.

The R.A. to allow the quantity against specific denier of Nylon Monofilament yarn as blanket permission of import of the same from 210 – 1260 Denier cannot be given. Further the applicant firm has mentioned the same quantity of import item No.2, 3 & 4 in the export product. This is not correct, since these inputs are consumable. The R.A. is, therefore, advised to get the application amended from the firm accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/31/84-ALC3/2012	Party Name: INTERNATIONAL		06.10.0010	Status: Approved
	RLA :05/23/040/00235/AM	ll l	Lic.No/Date:0510335088 18.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/93/2011-12/Hos., dated 05.12.2012 as detailed below:-

S.	No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
1.		Ladies Top made of 70%	1500 Nos.	70% Cotton 30%	3.41 Sq. meter
		Cotton 30% Silk printed		Silk printed woven	per piece
		woven fabric, GSM-40+/-		fabric, GSM-40+/-	
		10%, Style No.289183		10%	
2.		Ladies Top made of 70%	2322 Nos.	70% Cotton 30%	2.40 Sq. meter
		Cotton 30% Silk printed		Silk printed woven	per piece
		woven fabric, GSM-40+/-		fabric, GSM-40+/-	
		10%, Style No.289179		10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/31/84-ALC3/2012	Party INTERNAT		Meet ALC3/2012 06.12.2012	No/Date:35/84-	Status: Approved
HQ File :01/84/050/00269/AM13/	RLA File :0:	5/23/040/0022	 Lic.No/Date:0: 18.09.2012	510335094	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/95/2011-12/Hos., dated 05.12.2012 as detailed below:-

		S.No.	Export Product	Export Quantity	Import item	Quantity allowed
12		1.	Ladies Top made of 100% Silk dyed woven fabric, GSM-60+/-10%, Style No.00401706 KIKI	940 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	2.25 Sq. meter per piece
		2.	Ladies Top made of 100% Silk dyed woven fabric, GSM-60+/-10%, Style No.00401680 KEELEY	1000 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	2.82 Sq. meter per piece
				1310 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	1.68 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:16/31/84-ALC3/2012	Party OVERSEA			Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferre	d
13	HQ File :01/84/050/00277/AM13/		00236/AM1	- 1	Lic.No/Date:0510335122 18.09.2012	Defer 03.01.20	Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

	Party CHIKNA	Name: GUSA & SON		Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Approved
HQ File :01/84/050/00304/AM13/	RLA File :	:07/24/040/002		Lic.No/Date:0710090800 18.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Natural Silk fabric made	4500.000	100% Mulberry Raw	6255.000 Kgs.
	out of 100% Mulberry Raw	Kgs.	Thrown Silk yarn of any	
	Thrown Silk yarn of any grade		grade (other than Dupion	
	(other than Dupion yarn)		yarn) Gummed.	

The GSM should match in both import and export.

The R.A. should ensure that import item should be gummed. Grade should match in export and import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	<i>y</i>	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Rejected
HQ File :01/84/050/00240/AM13/		Lic.No/Date:0510335212 20.09.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 31.10.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

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RLA may take suitable consequential action accordingly.

RLA may take suitable consequential action accordingly.

		Party Name: ANTIQUE DESCRIPTION NAME: ANTIQUE DESCRIPTION NAME: NA		Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Rejected
	HQ File :01/84/050/00254/AM13/	RLA :24/24/040/00006/AM13/		Lic.No/Date:2410037440 21.09.2012	Reject
	Decision: The Committee consider firm has not submitted requisite inforthe Committee was unable to finalise	mation/details called for vide D	OGFT'	s letter dated 31.10.2012 so far. In	^ ^ II

		Case No.:19/31/84-ALC3/2012	Party Na	ame: C	CHIRIPAL	Meet No/Date:35/8	4-ALC3/2012	Status:	
			INDUSTRIES	S LTD.		06.12.2012		Deferre	L L
		HQ File :01/84/050/00280/AM13/	RLA		File	Lic.No/Date:08101	15374	Defer	Date:
$\ 1$	7		:08/24/040/00)201/AM13	/	25.09.2012		03.01.20	13
Decision: The Committee considered the case as per agenda alongwith other relevant papers and obser									

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

		Case No.:20/31/84-ALC3/2012	Party	Name:	CHIRIPAL	Meet No/Date:35/84-ALC3/2012	Status	s:
			INDUSTF	NDUSTRIES LTD.		06.12.2012	Deferred	
		HQ File :01/84/050/00281/AM13/	RLA		File	Lic.No/Date:0810115375	Defer	Date:
$\parallel 1$	8		:08/24/040	0/00200/AM1	13/	25.09.2012	03.01	.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

			Party Name: E I DUPONT INDIA PVT LIMITED		Status: Deferred	
		HQ File :01/84/050/00316/AM13/			Defer Date	
	:34/24/040/00134/AM13/ 26.09.2012 03.01.20					
$\parallel 19$	9	Decision: The Committee considere	ed the case as per agenda alongwith of	ther relevant papers and observed th	at applicant firn	

has not provided the technical literature in respect of import item No.2 to 6, supplier's recipe, justification note and manufacturing process of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013.

			Status: Rejected
20		Lic.No/Date:3410035265 01.10.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and found that the ITC (HS) Code '43082010' as indicated in the application against the export product does not exist in the 'ITC (HS) Classification of Export and Import Items, 2012'. Hence, the export item does not falls under ITC (HS) Code '43' and ITC (HS) Code indicated against the export product is wrong. The Committee advised the applicant firm that if they want to apply, mention the correct ITC(HS) Code against the export item and send to the appropriate Norms Committee. Hence, the Committee was constrained to reject the case.

	Case No.:2/27/84-ALC3/2012	Party FIRETE	Name: CH INDUS	,	Meet ALC3/2012 06.12.2012	No/Date:35/84-	Status: Rejected
21	HQ File :01/84/050/00244/AM13/	RLA File	e :03/94/04		Lic.No/Date:0	310711370	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 17.10.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Party APPAREI	Name: LS PVT. LTD	- 7	Meet ALC3/2012 06.12.2012	No/Date:35/84-	Status: Approved
HQ File :01/84/050/00275/AM13/	RLA File :	05/23/040/00		Lic.No/Date:05 04.10.2012	10336513	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Vikas Chopra appeared on behalf of the firm before the Committee. Mr. Chopra presented the sample and explained the details of the case. Accordingly, Committee as per sample, measurement chart, CAD/CAM of export product and explanation given by the representative of the firm appeared before the Committee and after deliberations decided to ratify the Advance Authorization lissued in this case, in terms of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008, as detailed below:-

$\ _{22}\ $	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Ladies Jacket made from 100%	5257 Nos.	100% Polyester woven	16,030 Sq. meter
		Polyester woven chiffon printed		chiffon printed fabric,	
		fabric, GSM-73+/-10%, Style		GSM-73+/-10%	
		No. IC300534.			
	2.	Ladies Jacket made from 98%	5987 Nos.	98% Cotton 2%	13,171 Sq. meter
		Cotton 2% Spandex white denim		Spandex white denim	(@ 2.20 Sq.
		fabric, GSM-245+/-10%, Style		fabric, GSM-245+/-	meter per piece)
		No.IC301338.		10%	_ - .

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party CHEM	Name: ICALS PV	INDO VT LTD	- 1	Meet ALC3/2012 06.12.2012	No/Date:35/84-	Status: Rejected
HQ File :01/84/050/00318/AM13/	RLA Fi	le :05/23/0	040/00252		Lic.No/Date:0 04.10.2012	510336430	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and found that the ITC (HS) Code '42515005' as indicated in the application against the export product does not exist in the 'ITC (HS) Classification of Export and Import Items, 2012'. Hence, the export item does not falls under ITC (HS) Code '42' and ITC (HS) Code indicated against the export product is wrong. The Committee further felt that export product is plastic item. The Committee advised the applicant firm to mention the correct ITC(HS) Code against the export item and send to the appropriate Norms Committee. Hence, the Committee constrained to reject the case.

Case No.:21/35/84-ALC3/2012	Party Name: ORIENT FASHION	Meet No/Date:35/84-ALC3/2012	Status:
	EXPORTS(INDIA) PVT.LTD.	06.12.2012	Approved
HQ File :01/84/050/00315/AM13/	RLA File :05/24/040/00245/AM13/	Lic.No/Date:0510336874	
		09.10.2012	
Decision: The Committee considere	ed the case as ner agenda alongwith o	other relevant naners and went thro	ugh the details

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of measurement chart and CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Infant skirt made from 100%	946 Nos.	100% Polyester knit	1550 Sq. meter
	Polyester knit solid dyed fabric,		solid dyed fabric, GSM-	
	GSM-40+/-10% (Variation) with		40+/-10% (Variation)	
	Indian lining and diaper, Style No.			
	347410/363883/ 493988.			
2.	Girls skirt made from 100%	3304 Nos.	100% Polyester knit	5942 Sq. meter
	Polyester knit solid dyed fabric,		solid dyed fabric, GSM-	
	GSM-40+/-10% (Variation) with		40+/-10% (Variation)	
	Indian lining, Style No. 347410/			
	363883/493988.			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/31/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:35/84-ALC3/2012	Status:
		06.12.2012	Deferred

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	HQ File :01/84/050/00267/AM13/	RLA File	Lic.No/Date:0510337130	Defer	Date:
25		:05/24/040/00254/AM13/	12.10.2012	03.01.2013	3

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

		-	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferred					
	HQ File :01/84/050/00299/AM13/ RLA File Lic.No/Date:0310712786 Defer Date:03/94/040/00571/AM13/ 15.10.2012 03.01.2013								
	has not given specific quantity in measurement chart of export produced Committee after deliberations decided	ed the case as per agenda alongwith or number separately for each item of act is also not available in the applicated ided to ask the applicant firm to ase stands for re-listing on 03.01.2013	f export i.e. ladies dress/jacket/shi eation in support of the proposal. I make available the above inform	rt. CAD/CAM, Accordingly, the					

		Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferred
HQ File :01/84/050/00313/AM13/			Defer Date: 03.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:-

- Detail specification, GSM and dimension of export and import items.
- Manufacturing process indicating stage-wise wastage of major inputs with complete calculation of requirement of inputs for manufacture of each export item.

- Consumption of all the inputs with corresponding production of export items for the three years duly certified by iii) concerned Central Excise/Chartered Accountant.
- The sizes of export products and calculation for requirement of inputs for each export product.
- Input and indigenous content in each export product separately.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013. The Committee also decided to refer the case to DIPP for examination and comments.

Case No.:23/35/84-ALC3/2012		Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Approved
HQ File :01/84/050/00317/AM13/	RLA File: 05/24/040/00265/AM13/	Lic.No/Date:0510337394 17.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girl's hat made of 100% Cotton	4000 Nos.	100% Cotton yarn dyed	2520 Sq. meter
	yarn dyed chambray woven fabric,		chambray woven fabric,	
	GSM-120+/-10%, Style No.		GSM-120+/-10%	
	38167.			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/35/84-ALC3/2012	Party Name: ARVIND LIMITED	Meet	No/Date:35/84-	Status:
		ALC3/2012		Approved
		06.12.2012		

HQ File :01/84/050/00297/AM13/	RLA File :08/24/040/00227/AM13/	Lic.No/Date:0810115806 18.10.2012	
	1.4 1 1.4	41 1 4 1 4	4 1 4 1 4 1

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S	.No.	Export Product	Export	Import item	Quantity allowed	
			Quantity			
1		Cotton dyed denim fabric over-	52,359	Cotton dyed denim fabric	53,406 Kgs.	
		dyed and/or coated	Kgs.		(including 2%	
					wastatge)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: NEW HOSIERY IMPEX PVT. LTD.		Status: Approved
HQ File :01/84/050/00284/AM13/	RLA File :02/24/040/00123/AM13/	Lic.No/Date:0210183363 19.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/96/2011-12/Hos., dated 05.12.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Citroen car dealers welders	1200 Nos.	100% Cotton fabric,	4.19 Sq. meter	
	overall – made of Jupiter FR new		GSM-235+/-10%	per piece	
	empire red 100% Cotton fabric,		750/ 0.11 250/	1.00 0	
	GSM-235+/-10% and scala FR		75% Cotton 25%	1.00 Sq. meter	

mole grey 75% Cotton 25% Polyester woven fabric, GSM- 320+/-10%	GSM-320+/-10%
The GSM should match in both import and expert	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/35/84-ALC3/2012	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferred	
31			Defer Date: 03.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM with appropriate marking of dimension, measurement chart and style number for all export products in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013.

	Case No.:29/35/84-ALC3/2012	Party Name: RADNIK EXPORTS		Status: Deferred	
	HQ File :01/84/050/00323/AM13/	RLA File	Lic.No/Date:0510337602	Defer Date:	
$\ _{32}$:05/24/040/00273/AM13/	23.10.2012	03.01.2013	
	Danisiana The Committee considers	1.41	1 1	at and in ant Comp	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm

has not submitted legible copy of measurement chart of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013.

	Case No.:	18/35/84-ALC3/2012	Party 1 NUVO 1		ADITYA ED.,	BIRLA	Meet ALC3/2012 06.12.2012	No/Date:		Status: Approved
	HQ File :0	1/84/050/00312/AM13/	RLA File	:02/24	/040/00120/	'AM13/	Lic.No/Date 25.10.2012	:021018340:	3	
	submitted	The Committee considered in this case. Accordingly, Celiberations decided to ratif	ommittee	based	on manufac	turing pro	ocess and oth	er details giv	en by t	<u> </u>
33				Expor Quant	1 -	ort item		Quantity all	owed	
	1.	Woollen blended yarn co wool and cashmere (gre Wool:210.00	_	300.00 Kgs.		ol Tops on, dyed	upto 32.00 /undyed	231.00 (including wastage)	Kgs. 10%	
			SNM to singleply/			nmere upto 20.	(Dehaired) 00 Micron	99.00 (including wastage)	Kgs. 10%	
	The R.A. s	shall be advised to take nece	ssary act	on subj	ect to compl	iance of c	other usual cor	nditions.		_

Case No.:49/35/84-ALC3/2012	Party	Name:	IMPERIAL	Meet	No/Date:35/84-	Status:
	READYMA	ADE	GARMENTS	ALC3/2012		Approved
	FACTORY INDIA PVT LTD			06.12.2012		
		READYMA	READYMADE	READYMADE GARMENTS	READYMADE GARMENTS ALC3/2012	READYMADE GARMENTS ALC3/2012

HQ File :01/84/050/00343/AM13/	RLA File :04/24/040/00141/AM13/	Lic.No/Date:0410140644	
		25.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Pants (Trousers)	89,212	98% Cotton 2% Spandex fabric,	2,00,726.00
	made out of 98% Cotton 2% Spandex fabric, GSM-	Nos.	GSM-340+/-10%, cuttable width-51"-53"	Sq. meter
	340+/-10%		80% Polyester 20% Cotton T/C	36, 577.00 Sq.
			Pocketing fabric, GSM-105+/-10%, width-58"	meter
			Zippers	Net to net
			Buttons	Net to net
			Rivets	Net to net
2.	Ladies Pants (Trousers) made out of 72% Cotton, 27% Polyester, 1%	Nos.	72% Cotton, 27% Polyester, 1% Spandex fabric, GSM-356+/-10%, Cuttable width-57"	51,427.00 Sq. meter
	Spandex fabric, GSM-356+/-10%		80% Polyester 20% Cotton T/C Pocketing fabric, GSM-105+/-10%, width-58"	9371.00 Sq. meter
			Zippers	Net to net
			Buttons	Net to net
			Rivets	Net to net
3.	Ladies Pants (Trousers) made out of 97% Cotton 3% Spandex fabric, GSM-	588 Nos.	97% Cotton 3% Spandex fabric, GSM-340+/-10%, Cuttable width-57"	1324 Sq. meter
	340+/-10%		80% Polyester 20% Cotton T/C	241.00 Sq.

			Pocketing fabric, GSM-105+/-10%, width-58"	meter
			Zippers	Net to net
			Buttons	Net to net
			Rivets	Net to net
4.	Ladies Pants (Trousers)	4536 Nos.	72% Cotton, 26% Polyester, 2%	10,205.00 Sq.
	made out of 72% Cotton, 26% Polyester, 2%		Spandex fabric, GSM-270+/-10%, Cuttable width-52"	meter
	Spandex fabric, GSM-		80% Polyester 20% Cotton T/C	1860.00 Sq.
	270+/-10%		Pocketing fabric, GSM-105+/-	meter
			10%, width-58"	
			Zippers	Net to net
			Buttons	Net to net
			Rivets	Net to net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:20/35/84-ALC3/2012 Party Name: A.I. ENTERPRISES PVT. LTD.			Status: Deferred
35	HQ File: 01/84/050/00314/AM13/		Lic.No/Date:0410140651 26.10.2012	Defer Date: 03.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart and style number of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 03.01.2013.

	Party INTERNA	Name: ATIONAL		Meet ALC3/2012 06.12.2012	No/Date:35/84-	Status: Approved
HQ File:01/84/050/00338/AM13/	RLA File :	05/23/040/003		Lic.No/Date:0 26.10.2012	510337684	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.N	No.	Export Product	Export Quantity	Import item	Quantity allowed
1.		Girls Blouse made of 100%	5390 Nos.	100% Cotton dyed	5390 Sq. meter
		Cotton dyed woven fabric,		woven fabric, GSM-	
		GSM-70+/-10%, Style		70+/-10%	
		No.376220			
2.		Girls Dress made of 100%	7100 Nos.	100% Cotton bleached	10,366 Sq.
		Cotton bleached woven		woven fabric, GSM-	meter
		fabric, GSM-70+/-10%,		70+/-10%	
		Style No.426937/370665			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:26/35/84-ALC3/2012	Meet No/Date:35/84- ALC3/2012 06.12.2012	Status: Approved
HQ File :01/84/050/00320/AM13/	Lic.No/Date:0510337712 29.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details
submitted in this case. Accordingly, Committee based on measurement chart and CAD/CAM given by the applicant firm and
after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 100%	2265 Nos.	100% Rayon printed	2492 Sq. meter
	Rayon printed (stripe) fabric,		(stripe) fabric, GSM-	(@ 1.10 sq.
	GSM-90+/-10% variation, Style		90+/-10% variation,	meter per piece)
	No.7626530		width-59/60"	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:41/35/84-ALC3/2012		Meet No/Date:35/84- ALC3/2012 06.12.2012	Status: Approved
HQ File: 01/84/050/00335/AM13/	RLA File :05/24/040/00279/AM13/	Lic.No/Date:0510337715 29.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on measurement chart and CAD/CAM given by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity allowed
3			Quantity		
	1.	Ladies Top made of 100%	10,299	100% Polyester printed	14,111 Sq.
		Polyester printed woven fabric	Nos.	woven fabric, GSM-90+/-	meter
		with dyed fabric used as Trims,		10% variation, width-55"	
		GSM-90+/-10% variation, Style:		(cuttable)	
		13BW111		100% Polyester dyed	4628 Sq. meter

	woven fabric, GSM-90+/-	.
	10% variation, width-55	,
	(cuttable)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	1.7.00/00/0	Status: Approved
HQ File :01/84/050/00336/AM13/	Lic.No/Date:0510337891 30.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on measurement chart and CAD/CAM given by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's Blazer made of 55% Linen	1100 Nos.	55% Linen 45% Cotton	4114 Sq. meter
	45% Cotton dyed fabric, GSM-		dyed fabric, GSM-	
	217(Tolerance + or -10%), Style		217(Tolerance + or -10%)	
	No. M9380003			
2.	Ladies Top made of 100%	9500 Nos.	100% Cotton denim	12,730 Sq.
	Cotton denim fabric, GSM-		fabric, GSM-80	meter
	80(Tolerance + or -10%), Style		(Tolerance + or -10%)	
	No. CR719			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:43/35/84-ALC3/2012	Party INTERNA	Name: TIONAL	Meet ALC3/2012 06.12.2012	No/Date:35/84-	Status: Approved
HQ File :01/84/050/00337/AM13/	RLA File :0)5/23/040/0	 Lic.No/Date:0 30.10.2012	510337903	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on measurement chart and CAD/CAM given by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Infants Dress made of 100%	4621 Nos.	100% Cotton printed	6146 Sq. meter
	Cotton printed woven fabric,		woven fabric, GSM-63+/-	
	GSM-63+/-10%, Style No.		10%,	
	377751/306250			
2.	Girls Dress made of 100%	12,268	100% Cotton printed	18,648 Sq.
	Cotton printed woven fabric,	Nos.	woven fabric, GSM-63+/-	meter
	GSM-63+/-10%, Style No.		10%,	
	377751/306250			
3.	Infants Romper made of 100%	4233 Nos.	100% Cotton printed	2202 Sq. meter
	Cotton printed woven fabric,		woven fabric, GSM-63+/-	
	GSM-63+/-10%, Style No.		10%,	
	425653/306278			
4.	Girls Romper made of 100%	10,456	100% Cotton printed	7738 Sq. meter
	Cotton printed woven fabric,	Nos.	woven fabric, GSM-63+/-	
	GSM-63+/-10%, Style No.		10%,	
	425653/306278			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:	13/35/84-ALC3/2012	Party Name: NUVO LIMITE			Meet ALC3/2012 06.12.2012	No/Date	:35/84-	Status: Approved
	HQ File :0	1/84/050/00307/AM13/	RLA File :02/24/	/040/00125/AN		Lic.No/Date 31.10.2012	:021018346	66	
41	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-								
	S.No.	Export Product	Export Quantity	Import item	1		Quantity al	lowed	
	1. 100% Linen woven fabric 19,940 Flax yarn upto 80LEA/NM, 21,336 Kgs. Kgs. Singleply/ (including 7% Doubleply/Multipleply wastatge)								
	The R.A. s	shall be advised to take nece	ssary action subje	ect to compliance	e of oth	ner usual con	ditions.	•	

	Case No.:1	14/35/84-ALC3/2012	Party Name: LAXMI		Meet No/Date:35/ 06.12.2012	/84-ALC3/2012	Status: Approved
	HQ		RLA		Lic.No/Date:0710	091686	
	:01/84/050)/00308/AM13/	:07/24/040/00309/AN	113/	01.11.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details						ough the details
	1	in this case. Accordingly	, Committee after delib	perations dec	ided to ratify the A	Advance Authorization	on issued in this
	case as det	tailed below:-					
	S.No.	Export Product	Export	Import item		Quantity allowed	
42			Quantity				

1.	Dyed/Undyed/Embroidered	44,554 Sq.	Undyed/unprinted Warp Pile	45,000 Sc	վ.
	Warp Pile fabrics, Cut, GSM-	meter	fabrics, Cut, GSM-180,	meter	
	180, width-44/45" (Fabrics		width-44/45" (Fabrics made		
	made of 82% Viscose, 10%		of 82% Viscose, 10% Nylon		
	Nylon Filament Yarns and 8%		Filament Yarns and 8% Silk		
	Silk yarn)		yarn)		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1	5/35/84-ALC3/2012	Party Name: LAXI	MI FABRICS	Meet	No/Date:35/84-	Status:
					ALC3/2012		Approved
					06.12.2012		
	HQ File :01	/84/050/00309/AM13/	RLA File :07/24/04	40/00310/AM13/	Lic.No/Date:	0710091687	
					01.11.2012		
	Decision:	The Committee considered	the case as per a	genda alongwith otl	her relevant pa	pers and went thre	ough the details
	submitted i	n this case. Accordingly, C	Committee after delil	berations decided to	o ratify the A	dvance Authorization	on issued in this
	case as det	ailed below:-					
ا ما	CNO	Export Product	Evnort	Import item		Quantity allowed	

	S.No.	Export Product	Export	Import item	Quantity allowed
•	5.110.	Export I Toddet	Quantity	Import item	Quantity anowed
	1.	Dyed/Undyed/Embroidered Warp Pile fabrics, Cut, GSM- 180, width-44/45" (Fabrics made of 82% Viscose and 18% Nylon Filament Yarns)	44,554 Sq. meter	Undyed/unprinted Warp Pile fabrics, Cut, GSM-180, width-44/45" (Fabrics made of 82% Viscose and 18% Nylon Filament Yarns)	, T
		1 11 . 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	II I	Party Name: CINTERNATIONAL		Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferred	
44	HQ File :01/84/050/00325/AM13/	RLA :05/23/040/00304/AM13/			Defer D 27.12.2012	Date:
	Decision: The Committee conside DC(MSME) for their examination an	1	•	1 1		er to

Case No.:35/35/84-ALC3/2012	Party INTERNA	Name:		Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Approved
			303/AM13/	Lic.No/Date:0510338085 01.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
_	1.	Ladies Dress made of 55%	2820 Nos.	55% Cotton 42% Polyester	5640 Sq.
5		Cotton 42% Polyester 3%		3% Spandex printed woven	meter
		Spandex printed woven fabric,		fabric, GSM-250+/-10%	
		GSM-250+/-10%, Style			
		No.8539			
	2.	Ladies Dress made of 55%	3340 Nos.	55% Cotton 42% Polyester	1670.000
		Cotton 42% Polyester 3%		3% Spandex dyed woven	Kgs.

Spandex dyed woven fabric	e, fabric, GSM-250+/-10%							
GSM-250+/-10%, Style	e							
No.8507R								
The GSM should match in both import and export								

The GSIVI should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:7/35/84-ALC3/2012 Party Name: SAMSONITE Meet No/Date:35/84-ALC3/20 SOUTH ASIA PVT. LTD. 06.12.2012					d			
46	HQ File :01/84/050/00301/AM13/	RLA :03/95/040/00578/			Defer 03.01.20	Date:			
11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.01.2013.								

		SOUTH ASIA PVT. LTD. 06.12.2012						
47	HQ File :01/84/050/00302/AM13/	RLA File :03/95/040/00581/AM13/		Defer Date: 03.01.2013				
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.01.2013.							

			Party SOUTH	Name: ASIA PVT.		Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferre	d
$\ _{\Lambda}$	0	HQ File :01/84/050/00303/AM13/	RLA		File	Lic.No/Date:0310714247	Defer	Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.01.2013.

Case No.:33/35/84-ALC3/2012	Meet No/Date:35/84- ALC3/2012 06.12.2012	Status: Approved
HQ File :01/84/050/00327/AM13/	Lic.No/Date:0510338229 05.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

Ш	case as act	taned below.					
$\ $	S.No.	Export Product	Export	Import item	Quantity		
			Quantity		allowed		
	1.	Ladies Scarves with embroidered	5346 Nos.	63% Viscose 34% Cotton 2%	5346 Sq.		
		made of 63% Viscose 34%		Metallised Fibre 1% Elastane	meter		
		Cotton 2% Metallised Fibre 1%		fabric			
		Elastane fabric					
	2.	Ladies Scarves with sequins	4484 Nos.	100% Viscose woven fabric	4484 Sq.		
		finish with net fabric made of			meter		
		100% Viscose woven fabric					
Ш		10070 TIDEODE WOVEIT MOTIE					

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

No/Date:35/84-||Status: Case No.:40/35/84-ALC3/2012 Party OF Meet Name: MAHARANI

03.01.2013

|49

		ALC3/2012 06.12.2012	Approved
HQ File :01/84/050/00334/AM13/	RLA File :05/24/040/00258/AM13/	Lic.No/Date:0510338293 05.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

)	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Children skirt made of 100% Poly Crinkle Print fabric 127x78/50Dx75D, width-55/56" and indigenous Poly satin and Elastic, Style: Peggy	33,571 Nos.	100% Poly Crinkle Print fabric 127x78/50Dx75D, width-55/56"	· 1

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party INTERNAT	Name: ΓΙΟΝΑL	Meet ALC3/2012 06.12.2012	No/Date:35/84-	Status: Approved
HQ File :01/84/050/00340/AM13/	RLA File :0:	5/23/040/0030	Lic.No/Date:0: 05.11.2012	510338280	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infants Short made of 100%	3550 Nos.	100% Cotton yarn dyed	1775 Sq.
	Cotton yarn dyed woven fabric,		woven fabric, GSM-175+/-	meter
	GSM-175+/-10%, Style No.		10%	
	349292			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party SHANKAF	Name: RSA & CO.,	Meet ALC3/2012 06.12.2012	No/Date:35/84-	Status: Approved
HQ File :01/84/050/00311/AM13/	RLA File :0	7/24/040/003	Lic.No/Date:006.11.2012	0710091772	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

- 11					
2	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Blankets made out by using 2/38	95,000.000	2/38 Polyester Acrylic	50,000 Kgs.
		and 1/16 Polyester Acrylic 80:20	Kgs.	80:20 blended yarn with +/-	
		yarns in the ratio of 1:1 of the		10% Tolerance	
		imported material		1/16 Polyester Acrylic	50,000 Kgs.
				80:20 blended yarn with +/-	
				10% Tolerance	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Party Name: SHRI LAKSHMI COTSYN LIMITED,		Status: Deferred				
53	HQ File :01/84/050/00319/AM13/			Defer Date: 03.01.2013				
		1 0	the case as per agenda alongwith other relevant papers and observed that applicant firm ketch of export product in the application in support of their proposal. Accordingly, the					

Committee after deliberations decided to ask the applicant firm to make available the above information/ details for

Case No.:30/35/84-ALC3/2012		Status: Approved
HQ File :01/84/050/00324/AM13/	Lic.No/Date:0510338393 06.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

consideration of the proposal. The case stands for re-listing on 03.01.2013.

54	1.	Babies Dress made from 60% Cotton 40% Nylon lace fabric, GSM-107+/-10% (imported) and lining 100% Cotton fabric (Indigenous), Style No. 7130854-001/002/003 ChG May L. Dress		60% Cotton 40% Nylon lace fabric, GSM-107+/-10%, width-150 cms.		Sq.
	2.	Girls Dress made from 60% Cotton 40% Nylon lace fabric, GSM-107+/-10% (imported) and lining 100% Cotton fabric (Indigenous), Style No. 7130854-001/002/003 ChG May L. Dress	,	60% Cotton 40% Nylon lace fabric, GSM-107+/-10%, width-150 cms.	,	Sq.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party INTERNAT	Name: ΓΙΟΝΑL		Meet ALC3/2012 06.12.2012	No/Date:35/84-	Status: Approved
HQ File :01/84/050/00328/AM13/	RLA File :0:	5/23/040/0031	-	Lic.No/Date:0 06.11.2012	510338301	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Vest made of 100%	460 Nos.	100% Cotton Cut Velvet	506.00	Sq.
	Cotton Cut Velvet dyed woven		dyed woven fabric, GSM-	meter	
	fabric, GSM-235+/-10%, Style		235+/-10%		
	No. W032U01-Vest				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		EXPORTS (INDIA) PVT.LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferred
56	HQ File :01/84/050/00321/AM13/	RLA File :05/24/040/00286/AM13/		Defer Date: 27.12.2012
- 11 1	Decision: The Committee conside DC(MSME) for their examination are			

		Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.		Status: Deferred
₅₇	HQ File :01/84/050/00326/AM13/		Lic.No/Date:0510338782 09.11.2012	Defer Date: 03.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application, applicant firm has given import item in number. Due to this, Committee was unable to compute the requirement of fabric asked for. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the correct information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013.

	Case No.:2		Party INTI		AL PVT.LTD.	Meet N ALC3/2012 06.12.2012	No/Date:35/84-	Status: Approved
	HQ File :0	1/84/050/00339/AM13/	RLA	File :05/23/0		Lic.No/Date:051 09.11.2012	0338834	
	submitted i	The Committee considered in this case. Accordingly, C tailed below:-		-		* *		<u> </u>
58	S.No.	Export Product		Export Quantity	Import item		Quantity allowed	
	1.	<i>y</i>	ool, (+/-	1,50,000 Kgs.	Undyed blended fibre containing 8 Nylon (+/-10%)	`	' '	
		10%)(Packed in 43,801 N of plastic dye centers)	os.		Spinning oil Plastic Dye Center plastic dye centers	`	f Net to net	
	The R.A. n	nay be advised to take neces	ssary	action accord	· ·		sual conditions.	

	Case No.:16/35/84-ALC3/2012	Party Name:	PREMIER	Meet No/Date:35/84-ALC3/2012	Status:	
		ENTERPRISES		06.12.2012	Deferre	: d
	HQ File :01/84/050/00310/AM13/	RLA	File	Lic.No/Date:3510039609	Defer	Date:
59		:35/24/040/00017/AM1	3/	16.11.2012	03.01.20	013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given content of x-ray thread in the export product in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 03.01.2013.

	Case No.:28/35/84-ALC3/2012	Party Name: CHELSEA MILLS	Meet No/Date:35/84-ALC3/2012	Status:		
			06.12.2012	Deferred		
60	HQ File :01/84/050/00322/AM13/	RLA File	Lic.No/Date:0510339025	Defer Date:		
		:05/23/040/00325/AM13/	16.11.2012	20.12.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to					
	DC(MSME) for their examination ar	nd comments. It was decided to defer	the case for re-listing on 20.12.2012	2.		

	Case No.:3	36/35/84-ALC3/2012	Party TEXPR	Name: INTS (OVE	/	ALC3/2012	No/Date:35/84	Status: Approved
						06.12.2012		
	HQ File :0	1/84/050/00330/AM13/	RLA Fi	le :05/23/040	/00321/AM13/	Lic.No/Date	:0510339024	
						16.11.2012		
	Decision:	ecision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details						
	submitted i	in this case. Accordingly, C	Committe	e after delibe	erations decided t	to ratify the A	Advance Authorizat	ion issued in this
61	case as det	tailed below:-						_
	S.No.	Export Product		Export	Import item		Quantity allowed	
				Quantity				
	1.	Dyed/Printed Cotton V	/iscose	17,500	Continuous Visc	cose Rayon	8820 Kgs.	
		fabric (52% Cotton,	48%	Kgs.	Filament yarn 5	50D/24F A	(including 5%	

Viscose), GSM-67 (Quantity-2,34,500 meters)	grade	wastage)					
The R.A. may be advised to take necessary action accordingly subject to compliance of other usual conditions.							

		INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferred			
62	HQ File :01/84/050/00331/AM13/	RLA File :05/23/040/00331/AM13/		Defer Date: 20.12.2012			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 20.12.2012.						

		Party Name: INTERNATIONAL		Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferred		
62	HQ File	RLA	File	Lic.No/Date:0510339051	Defer	Date:	
63	:01/84/050/00332/AM13/	:05/23/040/00330/AN	Л13 /	16.11.2012	20.12.2012		
- 11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSMF) for their examination and comments. It was decided to defer the case for re-listing on 20.12.2012						

Case No.:39/35/84-ALC3/2012	Party N	Vame: (GAURAV	Meet No/Date:35/84-ALC3/2012	Status:
	INTERNAT	IONAL		06.12.2012	Approved
HQ File	RLA		File	Lic.No/Date:0510339050	
:01/84/050/00333/AM13/	:05/23/040/0	00329/AM13	3/	16.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

	case as detailed below							
64	S.No.	Export Product	Export	Import item	Quantity allowed			
			Quantity					
	1.	Girls Shirt (full sleeve) made of	2780 Nos.	97% Cotton 3% Spandex	3892 Sq. meter			
		97% Cotton 3% Spandex yarn		yarn dyed woven fabric,				
		dyed woven fabric, GSM-		GSM-168+/-10%				
		168+/-10%, Style No.146096R						

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The R.A. may be advised to take necessary action accordingly subject to compliance of other usual conditions.

		R Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Deferred
HQ File :01/84/050/00341/AM13/	RLA Fi :04/24/040/00177/AM13/	e Lic.No/Date:0410141046 16.11.2012	Defer Date: 03.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:-

- Detail specification, GSM and dimension of export and import items.
- Manufacturing process indicating stage-wise wastage of major inputs with complete calculation of requirement of inputs for manufacture of each export item.
- Consumption of all the inputs with corresponding production of export items for the three years duly certified by concerned Central Excise/Chartered Accountant.
- The sizes of export products and calculation for requirement of inputs for each export product. iv)
- Input and indigenous content in each export product separately. v)

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013. The Committee also

decided to refer the case to DIPP for examination and comments.

				Meet No/Date:35/84-ALC3/2012	
		APPARELS PRIVATE	LIMITED	06.12.2012	Deferred
66	HQ File :01/84/050/00342/AM13/	RLA	File	Lic.No/Date:0410141064	Defer Da
		:04/24/040/00173/AM1	3/	16.11.2012	27.12.2012
Ш					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.12.2012.

Case No.:1/35/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet	No/Date:35/84-	Status: Approved
		ALC3/2012		
		06.12.2012		
HQ File :01/84/050/00295/AM13/	RLA File :07/24/040/00345/AM13/	Lic.No/Date:	0710092096	
		26.11.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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	S.No.	Export Product	Export	Import item	Quantity
)/			Quantity		allowed
	1.	100% Natural Silk dyed/	44,554.400	100% Natural Silk fabrics	45,000 Sq.
		printed/embroidered fabrics,	Sq. meter	(undyed/unprinted), GSM-54	meter
		GSM-54, width-44/45"		(39,491 meters), width-	
				44/45" (Fabrics made of	
				100% Mulberry Raw Silk,	
				without mix of any other	
				constituent yarns)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/35/84-ALC3/2012	,	Meet No/Date:35/84- ALC3/2012 06.12.2012	Status: Approved
HQ File :01/84/050/00296/AM13/	RLA File :07/24/040/00346/AM13/	Lic.No/Date:0710092097 26.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

$\ _{68}\ $	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	100% Natural Silk dyed/	44,554.400	100% Natural Silk fabrics	45,000 Sq.
		printed/embroidered fabrics,	Sq. meter	(undyed/unprinted), GSM-54,	meter
		GSM-54, width-44/45"		width- 44/45" (Fabrics made	
				of 100% Mulberry Raw Silk,	
				without mix of any other	
				constituent yarns)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASES

(69)

Case No.609 M/s Shahi Exports Pvt. Ltd., Faridabad

NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/226/AM-13/DES-V
Increase in consumption of fabr	ic to use in export product against Advance Authorization
Nos.0510323401 dated 27.04.20	12, 0510324313 dated 09.05.2012 and 0510327638 dated
18.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Aditya Sharma, General Manager and Mr. Kaushalpal, Cutting Incharge appeared on behalf of the firm before the Committee. Mr. Aditya Sharma presented the sample and explained the details of the case. Accordingly, Committee as per sample and explanation given by the representatives of the firm appeared before the Committee and after deliberations decided to re-fix the ad-hoc norms in the Advance Authorization issued in this case as detailed below-

Advance Authorization No.0510323401 dated 27.04.2012

S	.No.	Export Product	Export	Import item	Quantity	I
			Quantity		allowed	
1		Ladies Blouse made of 100%	23,742 Pcs.	100% Polyester printed fabric,	2.91	Sq.
		Polyester printed fabric, GSM-		GSM-87+/-10%	meter	per
		87+/-10%			piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Advance Authorization No. 0510324313 dated 09.05.2012

S.No.	Export Product	Export	Import item	Quantity	7
		Quantity		allowed	
1.	Ladies Blouse made of 100%	2610 Pcs.	100% Polyester printed fabric,	2.91	Sq.
	Polyester printed fabric, GSM-		GSM-87+/-10%	meter	per
	87+/-10%			piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Advance Authorization No. 0510327638 dated 18.06.2012

S.No.	Export Product	Export	Import item	Quantity	I
		Quantity		allowed	
1.	Ladies Blouse made of 100%	5261 Pcs.	100% Polyester printed fabric,	2.91	Sq.
	Polyester printed fabric, GSM-		GSM-87+/-10%	meter	per
	87+/-10%			piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(70)

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	Case No.610	M/s Radiant Exports, New Delhi
	NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/358/AM-13/DES-V
	Ratification of input output norms	in respect of Advance Authorisation No.0510334020 dated
	07.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 20.12.2012.

(71)

Case No.611	M/s Ashton International Pvt. Ltd., New Delhi
NC 35/AM-13, dt. 06.12.2012	File No.01/84/50/95/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510325495 dated 21.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that 'Plastic Dye Centers' are made of plastic on which the yarn wound. There is no wastage of this item unless mismanagement and breakage due to negligence. Therefore, the Committee not agreed with the request of the applicant firm and decided to maintain status quo in this case.

Case No.612	M/s Gaurav International, Gurgaon
NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/373/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510334886 dated 14.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and deficiency letter has been issued by the O/o DC(MSME) to the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 27.12.2012.

(73)

Case No.613	M/s Master Garments, Tirupur
NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/368/AM-13/DES-V
Ratification of Input Output Norms	s in respect of Advance Authorization No. 3210056781 dated
04.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/92/2011-12/Hos., dated 04.11.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Hat made out of 92% Polyester 8% Spandex knitted fabric, GSM-280+/-10%	11,586 Nos.	92% Polyester 8% Spandex knitted fabric (Heavy Fleece with DWR), GSM-	.
	1070		280+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (74)

Case No.614	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/405/AM-13/DES-V
TD 110 11 01	0.4 1.4 1 1 1 1 2 2 0 7 1 0 0 1 0 0 0 1 1 1

Ratification of input output norms in respect of Annual Advance Authorization No.0510291829 dated 25.07.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the

information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

(75)

Case No.615	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 35/AM-13, dt. 06.12.2012	File No.01/84/50/136/AM-13/DES-V
Ratification of Input Output Norms	in respect of Advance Authorization No. 3510038573 dated
15.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

Outside Agenda case

(76)

•	(10)			
	Case No.5	Ref. from Directorate of Revenue Intelligence, Ministry of		
		Finance, Mumbai.		
	NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/783/AM-02/DES-V		
	Request from Directorate of Revenue Intelligence, Ministry of Finance, Mumbai to withdraw the			
	clarification given by ALC in its meeting held on 14.2.2002.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the request of Directorate of Revenue Intelligence, Ministry of Finance, Mumbai to withdraw the clarification given by ALC in its meeting held on 14.2.2002 for use of 'Float Glass' as 'Glazing Glass' in leather industry given in the case of M/s Prashant Trading Co., Mumbai. The Committee examined the observation made by Directorate of Revenue Intelligence, Ministry of Finance. The Committee also noted the technical comments from the Central Leather Research Institute, Chennai to Directorate of Revenue Intelligence, Ministry of Finance. It was decided to recommend for deletion of the 'Glazing Glass' as inputs for finish as appearing in SION G-7 for leather

product. It is decided to refer the matter to Central Leather Research Institute, Chennai to seek advice on the exact description of

item of Glazing Glass to be included under the said norms. It is also decided by the Norms Committee that with the approval of competent authority DGFT may advised to all R.As. to issue authorization against SION G-7 mentioning that the glazing glass to be used should be in cylindrical shape, 2"x 6" in size, very hard and resistant against weathering.
